

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7889/2022

(Arising out of impugned final judgment and order dated 18-02-2019 in CRL.M.W.P. No. 3372/2019 passed by the High Court Of Judicature At Allahabad)

SANJAY SARASWAT

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.110769/2022-CONDONATION OF DELAY IN FILING and IA No.110770/2022-EXEMPTION FROM FILING O.T. and IA No.110765/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 05-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. V. K. Shukla, Adv.
Mr. Rohit Pandey, adv.
Mr. Vaibhav Maheshwari, Adv.
Mr. Varad Dwivedi, Adv.
Ms. Munisha Anand, Adv.
Ms. Shashi Kiran, AOR
Mr. Rohit Gautam, Adv.
Mr. Arjun Chaudhry, Adv.
Mr. Dr. Satish Kiran, Adv.
Mr. Arjun Sain, Adv.
Ms. Sangeeta Bhalla, Adv.
Ms. Surabhi Lata, Adv.
Mr. Sukesh Ghosh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.110769/2022-CONDONATION OF DELAY IN FILING

Learned counsel for the petitioner refers to the order passed in SLP (Cr1.) No.4521/2020 assailing the same impugned order.

There is however further delay in presenting the present petition, thus, we consider it appropriate to impose costs of Rs.7,500/- subject to that condone the delay. The amount be deposited within four weeks with the Supreme Court Group 'C' (Non-Clerical) Employees Welfare Association.

Tag with SLP (Cr1.) No.4521/2020

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER